

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:710

ANSWERED ON:25.02.2009

TAX COLLECTION

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Will the Minister of FINANCE be pleased to state:

(a) details of targets and actual collection of direct and indirect taxes during each of the last three years and the current year till date,Chief Commissionerate-wise;and

(b) the steps taken or proposed by the Government to improve the collection in wake of global economic recession?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): The overall target and collection of Direct Taxes for last three years and up to Jan'09 during the current year is as given below.

Financial Year	Budget Estimate (Rs in Crore)	Revised Estimate (Rs in Crore)	Actual Collection (Rs in Crore)
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2005-06	177077	170077	165208
2006-07	210684	229272	230184
2007-08	267490	304760	312202
2008-09	365000	345000	247396##

Collection upto Jan'09,figures of 2008-09 are provisional.

The Chief Commissionerate wise - statement in respect of targets and actual collection of direct taxes during each of the last three years and upto 31st Jan. 2009 is enclosed as at Annexure-A & Annexure-B.

Chief Commissionerate (Zone) wise Central Excise and Customs Revenue Targets and actual collections from 2005-06 to December,2008 are as Annexure-I & Annexure-II respectively.As the Service Tax figures are not collected Zone wise,the Budget & Revised Estimates and revenue collected from Service Tax is separately indicated in Annexure-III.

(b): The Government has taken the following steps to maintain the momentum of tax collection.

All CCsIT/DGIT have been advised to take up more Surveys with a view to detect undisclosed income,lower and non-deduction of tax at source(TDS).

Tax machinery is being made more tax payer friendly by expeditious issues of refunds,response to the grievance of the tax payers etc.

Identification of cases involving substantial amount of arrears which are pending before Commissioners (Appeals), ITAT and Settlement Commission and asking these authorities to dispose off such appeals expeditiously.

Monitoring of advance tax payments by top taxpayers by the senior officers of the Department.

Further computerization of the Departmental business processes and databases for linking of information and reporting of high value transactions to the tax authorities.

Quoting of PAN being made mandatory in most of the financial transactions.

Multi-media campaign to encourage voluntary compliance of taxlaws.

Administrative steps to improve data collection and analysis, audit and anti evasion measures and plugging loopholes in law and procedures have also been taken to improve the revenue position in Central Excise.